

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3712

ANSWERED ON:05.08.2014

SPURIOUS LIQUOR

Nimmala Shri Kristappa

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a number of persons died due to alleged consumption of spurious and illicit liquor;
- (b) if so, the fatal cases reported during each of the the last three years and the current year, State-wise;
- (c) the quantum of spurious illicit liquor seized and the action taken against the guilty persons during the said period, State-wise;
- (d) whether the Government has initiated any action for creating awareness among the public about the harmful effect of consumption of spurious/illicit liquor; and
- (e) if so, the details thereof and the steps taken to check such illegal trade in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU)

(a) to (c): The State/UT-wise number of cases reported, injured and of deaths due to consumption of spurious and illicit liquor during 2011, 2012 and 2013 are attached at Annexure, while the quantum of spurious illicit liquor seized is not maintained centrally.

(d) & (e) : The production, manufacture, possession, transport, purchase and sale of intoxicating liquors` are specifically covered by Entry 8 of List II (State List) of Seventh Schedule to the Constitution of India and therefore the States have the exclusive power to regulate their production, manufacture, possession, transport, purchase and sale. Therefore, the State Governments are primarily responsible for controlling the sale of spurious liquor, prevention of such incidents of death due to consumption of spurious liquor and investigation into the matter for prosecuting the criminals. 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/ UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime within their respective jurisdictions.